

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE,  
CHENNAI**

**Original Application No. 102 of 2020 (SZ)**

**With**

**Original Application No. 151 of 2020 (SZ)**

Nishanth Gopal

....Applicant(s)

Versus

Union of India and Ors.

....Respondent(s)

With

Akhila Kerala Dheevera Sabha

....Applicant(s)

Versus

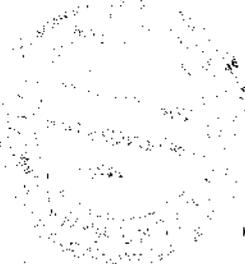
State of Kerala and Ors.

....Respondent(s)

**Report filed by Kerala Coastal Zone Management Authority/ R13 & R16  
respectively in OA 102/2020 and OA 151/2020 before the Hon'ble National  
Green Tribunal, SZ, Chennai**

I, Suneel Pamidi IFS, S/o Rama Rao Pamidi aged of 40 years presently working as the Member Secretary, Kerala Coastal Zone Management Authority (KCZMA), 4<sup>th</sup> Floor, KSRTC Bus Terminal, Thampanoor, Thiruvananthapuram - 01, do humbly swear and state the following:

1. That I am the Member Secretary, Kerala Coastal Zone Management Authority and I am duly authorised to file this report.
2. That, one Mr.Nishanth Gopal and Akhila Kerala Deevera Sabha filed OA No. 102/2020 and151/2020 regarding the illegal rampant mining of minerals from beach sand by 7<sup>th</sup> respondent, the Managing Director, IREL & 8<sup>th</sup> respondent Managing Director KMMML. The petitioners have stated that steps are being taken by the 3<sup>rd</sup> respondent, the Principal Secretary, Department of Fisheries and Ports, Govt of Kerala to grant the 7<sup>th</sup> respondent, IREL permission to mine the mineral beach sand from Thottapally Harbour. The Applicants have stated that the 7<sup>th</sup> respondent is doing illegal mining of mineral on the beach and are using high powered mining machines like JCB for the same.
3. That the Hon'ble NGT in its order dated 17.08.2020 directed the parties to file the response regarding the allegations made in the application to the Tribunal before the next hearing date ie 29.01.2021. Later KCZMA Vide letter No. 1923/A2/2020/KCZMA dated 30.01.2021 requested extension of time for a



*Suneel Pamidi*

**SUNEEL PAMIDI IFS**  
Member Secretary  
Kerala Coastal Zone  
Management Authority  
Thiruvananthapuram

period of 45 days for filing affidavit in the form of a report.

**CRZ Provision of Notification & CZMP as regards the disputed site**

4. As per CZMP 2011 which is the applicable management plan, the area of Thottapally harbour in Alappuzha district is included in **CRZ IB & No Development Zone of CRZ III**. The relevant map KL No. 19 and image is attached to herewith as Annexure R 1 & R 2 respectively. As per Para 3 (x) & the Clause 4 (ii) (g) of the CRZ Notification 2011, states that mining of sand, rare minerals and other sub strata materials that are not available outside the CRZ area and which are notified under Part B of the First Schedule of the Mining and Minerals (Development) Act, 1957 are permissible with regulation. Hence the mining of rare minerals that are listed by the Department of Atomic Energy can be permitted after obtaining the required clearance from MOEF & CC, Govt. of India with the recommendation of KCZMA.
5. It is submitted that the KCZMA has not received any application submitted by the 7<sup>th</sup> IREL or 8<sup>th</sup> respondent KMML for obtaining CRZ clearance for mining of sand from Thottapally harbour in Alappuzha district.
6. It is therefore prayed that this Hon'ble Tribunal may be pleased to record the same and thus render justice.

All the above stated facts true to the best of my knowledge, information and belief.

Dated this the 29<sup>th</sup> day of July, 2021.

  
DEPONENT

**SUNEEL PAMIDI IFS**  
Member Secretary  
Kerala Coastal Zone  
Management Authority  
Thiruvananthapuram

Solemnly affirmed and signed by the deponent before me on this the 29<sup>th</sup> day of July, 2021.

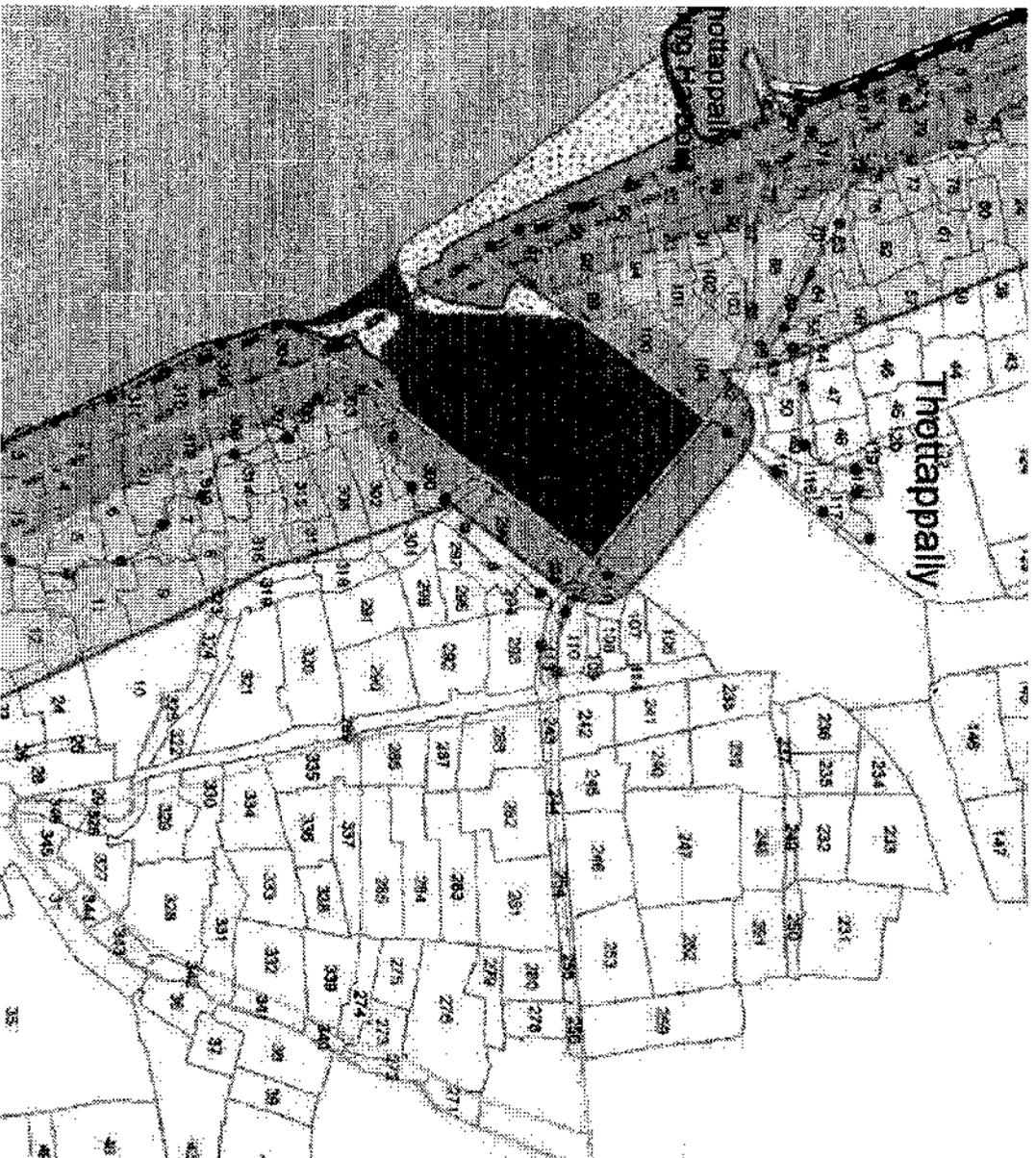


ATTESTING OFFICER

ASBINA A.V

Section Officer  
Kerala Coastal Zone Management Authority  
4th Floor, KSRTC Bus Terminal  
Thampanoor, Thiruvananthapuram-01  
Ph: 0471-2330696





Extracted portion of Map No. KL- 19 of CZMP 2011



  
**SUNEEL PAMIDI IFS**  
Member Secretary  
Kerala Coastal Zone  
Management Authority  
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**REPORT AFFIDAVIT FILED ON BEHALF OF THE RESPONDENTS 13 &**

**16**

**Rema. Smrithi. V.K**

**Standing Counsel for the KCZMA**

